

(1) (i) A copy of the Annual Report (Hindi and English Versions) of the Institute for Defence Studies and Analyses for the year 1990-91 along with Audited Accounts.

(ii) A statement (Hindi and English Versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses for the Year 1990-91.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1793/92]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1992-93. [Placed in Library See. No. LT-1794/92]

(4) A copy of the Defence Service Estimates for the year 1992-93 (Hindi and English versions). [Placed in Library See. No. LT-1795/92]

Demands for Grants of the Ministry of Water Resources for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Vidyacharan Shukla, I beg to lay on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1992-93 [Placed in Library See. No. LT-1996/92]

Demands for Grants of the Ministry of Steel for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1992-93. [Placed in Library See. No. LT-1797/92]

Annual Report and Review In the working of National Airports Authority for 1987-89 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English version) of the National Airports Authority for the year 1987-88 along with Audited Accounts under Sub-section (4) of section 24 and section 25 of the National Authority Act, 1985.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1987-88.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1798/92]

MATTERS UNDER RULE 377

(i) **Need to start direct trains from Chandigarh to Haridwar, Lucknow and Patna.**

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, a large number of people have migrated from UP and Bihar and have settled in the Union Territory of Chandigarh. They are facing extreme difficulty in travelling to their respective places in these two States.

To ameliorate their difficulty there is urgent need to either start direct trains from Chandigarh for Haridwar, Lucknow and Patna or to atleast add special coaches with trains going from Chandigarh to Ambala from where the same could be detached and connected